MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI J.V. PATIL, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 14:30 Hours ON 25.08.2017.

Following officers attended the meeting:

a. Shri S.S. Ahuja, OSD (DBK), Department of Revenue.
b. Shri Rajbir Sharma, Joint Director General of Foreign Trade, DGFT

II. Minutes of the last Meeting held on 19.07.2017 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s Acqurate Engitech Limited, Gujarat 01/36/218/312/AM-17/EPCG-I	0330024452 dated 26.11.2009	Extension of block-wise EOP and extension of EOP for 02 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to slump in Oil market as well as political disturbances. The party has also furnished a copy of purchase order. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
2.	M/s Aditya Birla Retail Limited, Mumbai 01/36/218/305/AM-17/EPCG-I	0330018354 dated 10.12.2007 0330019225 dated 26.02.2008	Extension of block-wise EOP.	The Committee noted that the party has fulfilled they have fulfilled 90.51% EO in respect of authorization no. 0330019225 dated 26.02.2008 and 90.77% against authorization no. 0330018354 dated 10.12.2007 during the second block period. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to overall decline in market and

				negative impact of tourism sector during the said period due to Mumbai blast factor. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
3.	M/s Balar Synthetics Pvt. Ltd., Bhilwara. 01/36/218/82/AM-18/EPCG-I	1330002023 dated 06.02.2009	Extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to world wise recession. Now, they have export orders in hand and are hopeful to complete the EO in the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
4.	M/s Bhawani Industries Pvt. Ltd., Gobindgarh. 01/36/218/94/AM-17/EPCG-I	3030008206 dated 10.05.2011 3030010253 dated 01.11.2012	i. Extension of block-wise EOP in respect of EPCG authorization no. 3030010253 dated 01.11.2012. ii. Extension of EOP for 2 years against authorization no. 3030008206 dt. 10.05.2011.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to non-availability of confirm orders. Now, they have confirmed orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of authorization No.3030010253 dated 01.11.2012, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2%

				composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years in respect of authorization no. 3030008206 dated 10.05.2011 on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
5.	M/s Dran Engineers Pvt. Ltd., Pune. 01/36/218/107/AM-18/EPCG-I	3130002484 dated 06.06.2007 3130002485 dated 06.06.2007 3130002516 dated 20.06.2007	Extension of block-wise EOP	The Committee noted that the party has fulfilled 100% EO during the second block period in respect of all the 03 EPCG authorisations. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP, as they have four different licences for the same period. They could not keep the track for EOP as per license, therefore in some case of licenses EO is more than requirements & in some cases it is less than required. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP in these authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
6.	M/s. Rampal Scientific Dyers, Ludhiana 01/37/218/103/AM-18/EPCG-II	3030004818 dated 17.12.2008	Extension of block-wise EOP	The Committee noted that the party has fulfilled their entire EO during the second block period. The Committee took into account the submission of the party that they could not fulfil the EO within first block of EOP due to slowdown in the international market.

				The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
7.	M/s. Shivam Iron & Steel Co. Ltd, Kolkata 01/37/218/420/AM-17/EPCG-II	0230006376 dated 25.02.2011	Extension of block-wise EOP.	The Committee noted that the party has not submitted export documents to concerned RA, Kolkata. The Committee deliberated upon the case and decided to **defe**r it with direction to the Party to submit export documents to RA, Kolkata.
8.	M/s. Royal Engineers, Pune 01/37/218/127/AM-18/EPCG-II	3130002451 dated 21.05.2007	Extension of EOP for two years.	The Committee noted that the party has fulfilled 74% EO in the first block of EOP, 10.61% in the second block of EOP and remaining EO in the extended EOP. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to recession in international market. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
9.	M/s. Sri Jayavilas Subbaraj Spinning Mills (P) Limited, Tamil Nadu. 01/37/218/86/AM-18/EPCG-II	3530003115 dated 15.02.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to adverse market conditions. Presently, they have export orders in hand and are hopeful of completing EO in the extended EOP.

				The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
10.	M/s. Veer Plastics Pvt. Ltd, Ahmadabad 01/37/218/381/AM-17/EPCG-II	0830002483 dated 18.06.2008 0830002580 dated 21.08.2008	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to slump in international market. Presently, they have export orders in hand and hopeful of completing EO in the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of

				HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
11.	M/s Decostyle Technics Pvt. Ltd., Dhar. 01/36/218/90/AM-18/EPCG-I	1130002097 dated 01.04.2011	Extension of block-wise EOP and extension of EOP for 02 years.	The Committee noted that the party has fulfilled 55.93% specific EO (12.21% in first block period & 43.72% during the second block period). **The Committee took into account the submission of the party that they** could not fulfil the EO within original EOP due to worldwide recession in international market. Presently, they have export orders in hand**.** The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
12.	M/s McCain Foods (India) Pvt. Ltd., New Delhi. 18/99/AM-17/P-5	0530141943 dated 14.09.2006	Extension of block-wise EOP & grant of comprehensive period of 8 years without block-wise EO.	The Committee noted that the party has not obtained the Installation certificate within the prescribed time period, as the import has been completed on 18.10.2006 but installation certificate was obtained on 10.12.2016. The Committee deliberated upon the case and decided to **defer** it with directions to obtain the reasons from the party for delay in submission of installation certificate to RA.
13.	M/s Indmech Industrial Corporation, Gandhinagar. 01/36/218/03/AM-18/EPCG-I	0830003107 dated 10.09.2009	Extension of block-wise EOP.	The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to non-availability of export orders and high average exports to be maintained as per authorization, all the exports have been adjusted against the average EO.

				Presently, they have purchase orders in hand and are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20](FTP 2015-20)** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-2014. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
14.	M/s Maa Bhagwati International, Panipat. 01/36/218/47/AM-18/EPCG-I	3330002308 dated 12.04.2012	Permission of shifting of capital goods.	The Committee took into account the submission of the party that they have imported the capital goods against the said authorization and installed the same at their head office i.e. **Kuldeep Nagar, Kabri Road, Panipat.** But due to having more space as compared to head office, they want to shift the imported capital goods to their other unit located at **Plot No.T-3, Near Bajaj Dharam Kanta, Industrial Area, Panipat**. Both addresses of unit are mentioned in their IEC. The Committee deliberated upon the case and decided to **permit** the shifting of capital goods from their head office i.e. **Kuldeep Nagar, Kabri Road, Panipat** to their other unit located at **Plot No. T-3, Near Bajaj Dharam Kanta, Industrial Area, Panipa**t. The party shall submit fresh installation certificate to RA within 6 months from the date of installation of Capital Goods at the new units.
15.	M/s Gateway Rail Freight Limited, New Delhi. 01/36/218/72/AM-18/EPCG-I	0530158535 dated 11.06.2012	Regularization of shifting of capital goods.	The Committee noted that the place of installation of Capital Goods as per authorization should have been at **ICD Inland Container Depot, village Piyala, Teehsil Ballabgarh(Haryana),** as they were expecting business from this ICD. But due to non-availability of order in **Piyala**, they installed their machines at **Gateway Rail Freight Ltd., Sri Maruthi Nagar, GHRHI Harsaru, Gurgaon**. Party stated that both the addresses are mentioned in IEC and RCMC. The Committee, therefore, decided to **regularize** the shifting of capital goods from **I/C Inland Container Depot, village Piyala**, **Teehsil Ballabgarh (Haryana)** to their **ICD situated at Gateway Rail Freight Ltd., Sri Maruthi Nagar, GHRHI Harsaru, Gurgaon**

				subject to payment of composition fee of Rs. 5000/-."
16.	M/s. Suma Engineering, Bangalore 01/37/218/363/AM-17/EPCG-II	0730004613 dated 22.09.2006	i. Extension of block-wise EOP. ii. Condonation of wrong mention of ITC HS code in shipping bills.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to recession in international market. The Committee noted that the party has also requested for consideration of exports in respect of shipping bills in which ITC HS code is wrongly mentioned. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09. The request of the party for condonation of wrong mention of ITC HS code on shipping bills to be examined by RA. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
17.	M/s. Secure Offset Pvt. Ltd, Howrah. 01/37/218/290/AM-17/EPCG-II	0230005775 dated 30.09.2010	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to global economic recession. Presently, they have export orders in hand and are hopeful of completing the EO in the extended EOP. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period.

				Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
18.	M/s. Pooja Metal Processors Pvt. Ltd, Faridabad. 01/37/218/142/AM-18/EPCG-II	0530150926 dated 12.01.2010	i. Extension of EOP, ii. Condonation for delay in submission of installation certificate.	The Committee noted that the party has fulfilled 88.06% EO in the original EOP. Presently, they have export orders in hand and are hopeful of completing the remaining EO in the extended EOP. The noted that the import of capital goods was completed on 10.06.2010 and installation certificate was obtained from Central Excise Authority on 19.05.2016, after a gap of more than five years. The Committee took into account the submission of the party that delay in submission of installation certificate was beyond their control as the department took a long period to issue the installation certificate. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period; and b) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
19.	M/s. SMT Machines (Pvt) Limited, Mandi Gobindgarh 01/37/218/151/AM-18/EPCG-II	3030001256 dated 10.10.2005	Condonation of delay in submission of Installation certificate.	The Committee noted that the party has fulfilled entire export obligation within the first block of EOP. The Committee further noted that the capital goods imported, vide bill of entry dated 20.10.2005, were installed on 15.12.2005. However, the installation certificate has been issued by Central Excise on 16.08.2011, after a gap of more than 5 years. The Committee took into account the submission of the party that the

				installation of the capital goods was delayed due to negligence by some of their employees who resigned after lying to the management about completion of formalities regarding installation of capital goods. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of [FTP 2015-20]** to **allow** condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
20.	M/s. Shivalik Remedies Pvt. Ltd, Bhagwanpur, Haridwar. 01/37/218/301/AM-17/EPCG-II	0530142413 dated 17.11.2006	Acceptance of Chartered Engineering Certificate, instead of Central Excise Department for installation of capital goods.	The representative of DoR stated that a verification report will be obtained from Jurisdictional Central Excise Authority in the matter. The Committee deliberated upon the case and decided to **defer** it to await verification report from DoR.
21.	M/s Eurolife Health Care Pvt. Ltd., Mumbai. 01/36/218/316/AM-18/EPCG-I	0330018267 dated 30.11.2007	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 9.42% specific EO in first block and 104.07% specific EO during the second block period. The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to cancellation of export orders. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
22.	M/s Gujarat Technocraft, Vadodara. 01/36/218/268/AM-17/EPCG-I	3430001778 dated 27.08.2010	Extension of block-wise EOP and extension of EOP for 02 years.	The Committee noted that the party has fulfilled total 121.35% EO (28.77% EO in first block period and 92.58% after expiry of EOP i.e. up to 30.12.2016). The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to lack of exports order and delay in start of exports business. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP**

				2015-20 to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
23.	M/s. Prisha Tubes Pvt. Ltd, New Delhi 01/37/218/409/AM-17/EPCG-II	0530167373 dated 13.04.2016 **(In lieu of original EPCG authorization No. 0530148446 dated 18.02.2009).**	i. Extension of block-wise EOP. ii. Extension of EOP for 2 years. iii. Condonation of delay in submission of installation certificate.	The Committee took into account the submission of the party that they could not fulfil the EO within first block of EOP and second block of EOP due to slowdown in the international market. Presently, they have export orders in hand and are hopeful of completing remaining EO in the extended EOP. The Committee noted that the capital goods have been imported vide bill of entry dated 26.02.2009 and the party approached the Central Excise Department on 15.02.2016. The installation certificate has been issued by Central Excise on 02.03.2017, a delay of about 8 years. The Committee took into account the submission of the party that due to lack of knowledge of Policy/Procedure they could not intimate import of capital goods to Jurisdictional Central Excise Authority in time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:** a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and

				b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. (c)) condonation of delay in submission of installation certificate subject to payment of composition fee of Rs.5000/-. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
24.	M/s. Sri Rajalakshmi Commercial Kitchen Equipment Pvt. Ltd,, Bangalore 01/37/218/45/AM-18/EPCG-II	0730010042 dated 18.04.2011	Extension of block-wise EOP	The Committee noted that the party has fulfilled 33% EO in the first block of EOP. The Committee took into account submission of the party that they could not fulfil EO in the first block of EOP due to competition in the international market. Presently, they have export orders in hand and are hopeful of completing the EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
25.	M/s. Vani Spinners Pvt. Ltd, Ludhiana 01/37/218/128/AM-18/EPCG-II	3030006613 dated 28.04.2010	Extension of block-wise EOP	The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to recession in the international market. Presently, they have export orders in hand and are hopeful to complete EO in the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of

				first block in terms of the provisions of Para 5.8.3 of HBP 2009-14. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
26.	M/s. The Lakshmiammal Matches Industry, Tamil Nadu. 01/37/218/79/AM-18/EPCG-II	3530003720 dated 22.07.2009	Fulfilment of Export Obligation through third party without assessed under EPCG scheme.	The Committee noted that the party has submitted third party free shipping bills for fulfilment of EO. The Committee deliberated upon the case and decided to **reject** it as free shipping bills are not allowed under EPCG Scheme.
27.	M/s. Reliance Sibur Elastomers Pvt. Ltd, (RSEPL), Jamnagar. 01/37/218/139/AM-18/EPCG-II	2430003139 dated 24.08.2015 2430003138 dated 24.08.2015	Extension in time for installation of capital goods.	The Committee took into account the submission of the party that they are setting up a 1,20,000 MT/PA Butyl Rubber plant at Jamnagar which will be the only plant in India manufacturing Butyl rubber. The project being of large scale and of huge complexity, size and costs the capital goods could not be installed within estimated time. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** extension in time for submission of installation certificate up to 31st March, 2018, subject to payment of composition fee of Rs.5000/- against each authorization. **This has the approval of DG.**
28.	M/s. Viney Knitwears (P) Ltd, Ludhiana 01/37/218/123/AM-18/EPCG-II	3030012892 dated 06.08.2014 3030014120 dated 27.05.2015	Regularization of shifting of capital goods.	The Committee took into account the submission of the party that the capital goods were installed at the address as mentioned in the condition sheet at **Sharman Rattan Enclave, Bahadur Ke Road, Village Bahadur Ke, Ludhiana** and also they got the installation certificate from chartered Engineer within prescribed time. However, due to paucity of space they had to shift capital goods to another premise at **E-14/736/2-B, Dyeing Complex, Bahadurke Road, Ludhiana** and got the fresh installation at new premises which is also mentioned in IEC & RCMC. The Committee deliberated upon the case and decided to **allow** regularisation of the shifting of capital goods from **Sharman Rattan Enclave, Bahadur Ke Road, Village Bahadur Ke, Ludhiana** to **E-14/736/2-B, Dyeing Complex, Bahadurke Road, Ludhiana** subject to payment of composition fee of Rs.5000/- against each authorization.
29.	M/s. Tata Steel Limited, Mumbai 01/37/218/286/AM-	0230008694 dated 15.03.2013 0230008692	Extension in time for submission of Installation Certificate.	The Committee noted that the request of the party was earlier placed in the EPCG Committee meeting held on 26.10.2015, wherein extension in time for submission

	17/EPCG-II	dated 15.03.2013 0230008691 dated 15.03.2013 0230008854 dated 21.05.2013 0230008693 dated 15.03.2013 0230010047 dated 13.01.2015		of installation certificate was granted upto April, 2016 in respect of EPCG authorisations No.0230008694 dated 15.03.2013, No.0230008692 dated 15.03.2013, No.0230008693 dated 15.03.2013 and extension in time for submission of installation certificate was granted upto May, 2016 in respect of EPCG Authorisation No.0230008691 dated 15.03.2013. However, due to large size of the project the installation could not be completed in time. The party has now required extension in time till 30th September, 2017 in respect of all EPCG authorisations. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** further extension in time for submission of installation certificate upto 30th September, 2017 subject to payment of composition fee of Rs.5000/- against each authorisation. **This has the approval of DG.**
30.	M/s. Savla Foods & Cold Storage Pvt. Ltd, Mumbai 01/37/218/50/AM-18/EPCG-II	0330006972 dated 29.10.2004	Extension of block-wise EOP.	The Committee noted that the party has not fulfilled block wise EO while extension in EOP for two years has been granted by RA. The Committee deliberated upon the case and decided to **defer** it with the direction to seek clarification from RA.
31.	M/s. Tanvika Polymers (P) Ltd, Vadodara 01/37/218/105/AM-18/EPCG-II	3430001281 dated 31.07.2008 3430002279 dated 26.11.2012 3430002458 dated 31.12.2013	Extension of block-wise EOP	The Committee deliberated upon the case and decided to **defer** it for further examination on file.
32.	M/s.Parthas, Thiruvananthapuram 01/37/218/421/AM-17/EPCG-II	5330001590 dated 05.11.2014	Extension in installation time for installation of capital goods.	The committee noted that the case was taken up in its meeting held on 31.05.2017 and it was decided to defer it for further examination. The Committee further noted that the installation of two out of three Elevators has been completed and the party is expecting the completion of the installation of third Elevator by the end of December, 2017. The Committee took into to account the submission of the party that the delay in installation of Capital Goods occurred as they had to suspend construction work due to commissioning of flyover project and pipe laying work for Drinking Water Supply in front of their retail showroom. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP**

				2015-20 to **allow** extension in time for installation of capital good till 31st December, 2017 subject to condition of payment of Rs.5000/-. **This has the approval of DG.**
33.	M/s. Research Dev & Mgf. Corporation, Bangalore. 01/37/218/88/AM-18/EPCG-II	0730006119 dated 21.09.2007	Condonation of non-maintenance of year-wise annual average EO.	The Committee noted that the party has fulfilled 80.04% specific EO in the first block of EOP. The Committee further noted the submission of the party that there is a shortfall in fulfilment of annual average EO in two years which has been offset by excess exports in other years. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to** allow condonation from maintenance of Annual Average EO as the party has covered the shortfall in Average EO through excess exports during other years. **This has the approval of DG.**
34.	M/s. RSWM Limited, Baglur 01/37/218/344/AM-17/EPCG-II	0430005590 dated 05.12.2007 0430005591 dated 05.12.2007 0430005774 dated 05.12.2008 0430005930 dated 11.03.2008 0430005939 dated 12.03.2008 0430006044 dated 11.04.2008 0430006506 dated 14.08.2008 0430006576 dated 25.08.2008 0430006640 dated 17.09.2008 0430006778 dated 23.10.2008 0430007055 dated 19.01.2009 0430006273 dated 17.06.2008 0430007746 dated 12.10.2009	Condonation of procedure lapse of mentioning of wrong EPCG authorization numbers in shipping bills.	The Committee noted that there is considerably a large number of shipping bills in which the party has forgotten to mention correct EPCG Authorisation numbers and date. The Committee deliberated upon the case and decided **defer** it with the direction to seek further clarification from RA.

35.	M/s. Tata Motors Limited, Mumbai 01/37/218/288/AM-17/EPCG-II	0330021693 dated 24.10.2008	Condonation of delay in installation of capital goods beyond 18 months.	The Committee noted that the party has fulfilled more than 100% EO within stipulated EOP The Committee took into account the submission of the party that the installation of capital good was delayed due to technical reasons arising out of proving of productivity and reliability of capital goods by OEM. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
36.	M/s. Reva Transmission, Faridabad 01/37/218/260/AM-15/EPCG-II	0530153960 dated 12.11.2010	Condonation of delay in issuance of installation certificate.	The Committee noted that the case was first taken up for consideration in its meeting held on 26.10.2015 wherein the Committee decided to **defer** it with the direction to the party to furnish reason of delay in submission of installation certificate. The Committee took into account submission of the party received, vide their letter dated 02.05.2017, that they had imported the capital goods on 04.12.2010 and the installation certificate from Chartered Engineer was obtained on 23.12.2010. The excise authority visited their factory premises and issued installation certificate on 07.07.2014. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** condonation of delay in issuance of the installation certificate subject to payment of composition fees of Rs. 5000/-. **This has the approval of DG.**
37.	M/s. Natco Exports Pvt. Ltd, Gautam Budh Nagar, U.P 0/36/218/06/AM-18/EPCG-I	0530152589 dated 29.06.2010	Request for Waiver of Hard Currency Payment	The Committee noted that the case was placed in its meeting held on 19.07.2017 and it was decided to defer it to call the party for PH in the next Committee meeting before taking a decision in the matter. The representative of party appeared for PH and explained the case before the Committee. The Committee deliberated upon the case and decided to **defer** it with direction to the party to submit RBI permission, Installation Certificate and export documents to concerned RA.
38.	M/s Inovoa Hotels & Resorts Limited, Delhi. 01/36/218/106/AM-	0530148986 dated 15.05.2009 0530149441	Extension of block-wise EOP.	The Committee noted that the party has fulfilled the EO as per details given below: <table><tr><td>Sl.</td><td>Authorization</td><td>EO fulfilled in</td></tr></table>

<table>
<tr>
<td></td>
<td>18/EPCG-I</td>
<td>dated
20.07.2009
0530149641
dated
18.08.2009
0530149842
dated
17.09.2009
0530149857
dated
18.09.2009
0530150288
dated
09.11.2009</td>
<td></td>
<td>
<table>
<tr><td>No</td><td>no. & date</td><td>%</td></tr>
<tr><td>1.</td><td>0530148986 dt. 15.05.2009</td><td>115.19</td></tr>
<tr><td>2.</td><td>0530149441 dt. 20.07.2009</td><td>101.10</td></tr>
<tr><td>3.</td><td>0530149641 dt. 18.08.2009</td><td>103.47</td></tr>
<tr><td>4.</td><td>0530149842 dt. 17.09.2009</td><td>100.78</td></tr>
<tr><td>5.</td><td>0530149857 dt. 18.09.2009</td><td>104.55</td></tr>
<tr><td>6.</td><td>0530150288 dt. 09.11.2009</td><td>105.02</td></tr>
</table>

The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to worldwide global crises.

The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009 and 2009-2014.

Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015.

This has the approval of DG.
</td>
</tr>
<tr>
<td>39.</td>
<td>M/s Patanjali Ayurved Limited, Haridwar

01/37/218/164/AM-18/EPCG-II</td>
<td>0530148695
dated
25.03.2009
0530148696
dated
25.03.2009</td>
<td>i. Extension of block-wise EOP.
ii. Extension of EOP for 2 years.</td>
<td>The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to grey market export of their products. Presently, they have export orders in hand are hopeful of completing EO in the extended EOP.

The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow:

a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09; and</td>
</tr>
</table>

				b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10(d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
40.	M/s Surya Roshni Limited, New Delhi 18/153/AM-13/EPCG-II	0530146949 dated 21.08.2008	Amendment in export product.	The Committee observed that the case was taken up in its meeting held on 6.03.2013, 30.08.2013 and 19.07.2017. In the meeting held on 19.07.2017 it was decided to defer it with the direction to call the party for PH. The Committee deliberated upon the case and decided to **defe**r it as the representative of the party did not turn up for PH.
41.	M/s Reliance Industries Limited, Mumbai. 01/37/218/52/AM-18/EPCG-II	86 EPCG authorizations issued during the period 2015 to 2017, as given in Table-A and Table-B below.	Extension in time for installation of capital goods up to 31.03.2018.	The Committee noted that earlier in its meetings held on 29.03.2016 and 23.11.2016 the party have obtained extension in installation of capital goods upto March, 2017 in respect of 19 EPCG authorisations as detailed, at Sl No.1-19 in Table A given in the left side of this column. Now, the party has requested for further extension in time in respect of these EPCG authorisations and another 67 EPCG authorisations, as detailed, at Sl No.20-86 in Table B given below this column, till 31.03.2018. The Committee took into account the submission of the party that they are currently implementing a large number of projects in petroleum and petrochemical sector at their Jamnagar facility. The project being of large scale and of huge complexity, size and costs the capital goods could not be installed within estimated time of completion. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension in time for submission of installation certificate up to 31st March, 2018 in respect of all 86 EPCG authorisations, subject to payment of composition fee of Rs.5000/- for each authorization. **This has the approval of DG.**

Table A

SI. No	License No	Date	SI. No	License No	Date
1	330036031	06-06-2013	11	330038379	21-03-2014
2	330036873	25-09-2013	12	330038429	26-03-2014
3	330037058	18-10-2013	13	330038513	03-04-2014
4	330037636	03-01-2014	14	330038827	23-05-2014
5	330038057	18-02-2014	15	330038943	06-06-2014
6	330038093	18-02-2014	16	330038970	11-06-2014
7	330038098	19-02-2014	17	330039075	24-06-2014
8	330038198	28-02-2014	18	330039262	14-07-2014
9	330038309	13-03-2014	19	330039421	04-08-2014
10	330038319	14-03-2014			

Table B

SI. No	License No	Date	SI. No	License No	Date	SI. No	License No	Date

20	330040299	16-11-2014	42	330039155	03-07-2014	64	330040237	19-11-2014
21	330037880	29-01-2014	43	330039157	03-07-2014	65	330040452	12-12-2014
22	330038097	19-02-2014	44	330039231	10-07-2014	66	330040453	12-12-2014
23	330041009	19-02-2015	45	330039376	25-07-2014	67	330040059	22-12-2014
24	330041010	19-02-2015	46	330039371	25-07-2014	68	330040548	23-12-2014
25	330038119	20-02-2014	47	330039372	25-7-20174	69	330040721	15-01-2015
26	330038313	13-03-2014	48	330039388	30-07-2014	70	330040723	15-01-2014
27	330038318	14-03-2014	49	330039435	05-08-2014	71	330040756	20-01-2015
28	330038420	26-03-2014	50	330039436	05-08-2014	72	330043273	21-12-2015
29	330038448	27-03-2014	51	330039438	06-08-2014	73	330041033	23-02-2015
30	330038446	27-03-2014	52	330039441	06-08-2014	74	330041237	17-03-2015
31	330038450	27-03-2014	53	330039797	19-09-2014	75	330041240	17-03-2015
32	330038786	20-05-2014	54	330039684	05-09-2014	76	330041493	21-04-2015
33	330038940	06-06-2014	55	330039796	19-09-2014	77	330041530	24-04-2015
34	330038961	10-06-2014	56	330040057	22-10-2014	78	330042011	30-06-2015
35	330038966	11-06-2014	57	330040077	27-10-2014	79	330042399	13-08-2015
36	330038964	11-06-2014	58	330040074	27-10-2014	80	330042611	16-09-2015
37	330038968	11-06-2014	59	330040110	03-11-2014	81	330043275	18-12-2015
38	330039012	18-06-2014	60	330040182	12-11-2014	82	330043286	21-12-2015
39	330039014	18-06-2014	61	330040174	12-11-2014	83	330043288	21-12-2015
40	330039067	24-06-2014	62	330040179	12-11-2014	84	330043291	21-12-2015
41	330039108	27-06-2014	63	330040194	17-11-2014	85	330043293	21-12-2015
						86	330043295	21-12-2015

42.	M/s Azam Rubber Products Ltd., Gorakhpur. 01/36/218/317/AM-17/EPCG-I	1530000241 dated 14.06.2006 1530000279 dated 30.11.2006 1530000280 dated 30.11.2006	2nd extension of EOP for further 02 years.	The Committee noted that the party has fulfilled Nil EO in respect of 2 EPCG authorizations and fulfilled 13.13% EO against EPCG authorization no. 1530000241 dt. 14.06.2006. Further, Committee also noted that the party has already obtained extension of EOP for 2 years in respect of the subject authorizations. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to fire incident in their factory and global financial crisis and competition to China. Presently, they have export orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** second extension in EO period beyond the 2 years period available above, may be considered, for a further extension upto 2 years with a condition that 50% of duty payable in proportion to the unfulfilled export obligation is paid by the authorization holder to the Customs authorities before an endorsement of extension is made on the EPCG authorization by the Regional authorities in terms of Para 5.11 of HBP 2004-09.

				Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
43.	M/s Clarity Gold Pvt. Ltd., Jaipur. 01/36/218/22/AM-18/EPCG-I	1330001563 dated 14.03.2007 1330001575 dated 28.03.2007	Extension of block wise EOP and extension of EOP for 04 (2+2) years.	The Committee noted that the request of the party was placed before the EPCG Committee meeting held on 19.07.2017 wherein Committee decided to **defer** it with direction to call the party for PH in next EPCG Committee meeting and also obtain reasons for delay in submission of the request for extension of EOP to EPCG Committee. The representative of the company appeared before the EPCG Committee and informed that the delay for applying EOP extension was due to lack of knowledge of policy. Further he informed that they have received an SCN from Customs. The Committee deliberated upon the case and decided to **defer** it as the representative of DoR stated that they will obtain a report from the concerned Jurisdictional Customs authority with respect to issuance of SCN.
44.	M/s Gujarat Polyfils, Surat. 01/36/218/184/AM-17/EPCG-I	5230006481 dated 13.10.2009	Allow fulfillment of 100% EO by exporting alternate products viz. “wool tops and wrosted wool yarn” through their Group Company i.e. M/s Modern Theads India Ltd.	The Committee noted that earlier the request of the party was placed before the EPCG Committee meeting held on 30.01.2017 wherein Committee decided to defer the matter on the request of the party. The Committee also noted the submission of the party that fulfilment of 100% EO by export of alternate products in respect of one case concerning 04 EPCG authorisations issued during AM 2010 when there was provision for fulfilment of only 50% EO. However, the Committee observed that the precedent case referred by the party was unique in nature as it pertains to obsolescence of CD/DVD technology. The Committee deliberated upon the case and decided to **reject** it as there was no provision in FTP/HBP to fulfil 100% EO by exports of alternate products/other goods at the time of issuance of subject authorization.
45.	M/s Steel Authority of India Limited (Salem Steel Plant). 01/37/218/86/AM-16/EPCG-II	3230012793 dated 12.11.2008 3230012792 dated 11.11.2008 3230012959 dated 30.12.2008	Review of the decision taken in the meeting of EPCG Committee held on 23.11.2016 for fulfilment of 100% EO by inclusion of similar product i.e. mild	The Committee noted that the case was placed before the EPCG Committee meeting on 25.07.2016, 23.11.2016 and 04.05.2017 The Committee deliberated upon the case and decided to **defer** it again as the representative of SAIL did not turn up for PH.

		3230012958 dated 30.12.2008 3230012960 dated 30.12.2008 3230013071 dated 06.02.2009 3230013230 dated 31.03.2009 3230013248 dated 01.04.2009 3230013510 dated 09.07.2009 3230013551 dated 17.07.2009 3230014029 dated 23.11.2009 3230014062 dated 30.11.2009	steel material as item of export; and permission to count the exports of mild steel flat products made by other plants/units of SAIL from the date of issue of EPCG authorisations for fulfilment of EO	
46.	M/s MCT Cards & Technology Pvt. Ltd., Manipal 18/140/AM-17/P-5	1. 0730007471 dt. 10.10.2008 2. 0730007481 dt. 15.10.2008 3. 0730007546 dt. 07.11.2008 4. 0730007479 dt. 15.10.2008 5. 0730007485 dt. 15.10.2008 6. 0730007486 dt. 15.10.2008 7. 0730007480 dt. 15.10.2008 8. 0730007897 dt. 13.03.2009 9. 0730007937 dt. 09.04.2009 10.0730008210 dt. 03.09.2009 11.0730008251 dt. 24.09.2009 12.0730008250 dt. 24.09.2009.	i. Extension of block-wise EOP in respect of 12 EPCG authorizations (at Sl. No. 1 to 12); and ii. Extension of EOP for 2 years against 09 EPCG authorizations (at Sl. No. 1-9).	The Committee noted that earlier the request of the party was placed before the EPCG Committee meeting held on 19.07.2017, wherein it was decided to defer the case with directions to obtain a fresh report from RA concerned with regards confirmation of submission of installation certificate in respect of all the EPCG authorizations to RA concerned. Further, the Committee noted that **t**he party has fulfilled 73.08% EO in respect of EPCG authorization no. 0730007471 dt. 10.10.2008 and fulfilled Nil EO against remaining 11 EPCG authorizations. The party has submitted installation certificate in respect of all the EPCG authorizations to RA. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to global recession and challenging economic conditions, the demand for their export products slowed down in traditional markets like USA, European Union and Asian Countries. The party has furnished a copy of purchase order. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of 12 EPCG authorizations (at Sl. No. 1 to 12), as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2%

				composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-09 & 2009-14; and b) extension of EOP for 2 years against 09 EPCG authorizations (at Sl. No. 1-9) on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2004-09, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**
47.	M/s Jindal Poly Films Ltd., New Delhi. 01/36/218/140/AM-17/EPCG-I	0530145218 dated 19.12.2007	Condonation of procedural lapse for mentioning wrong EPCG authorization number in the shipping bills.	The Committee noted that earlier the request of the party was placed before the EPCG Committee meeting held on 19.07.2017, wherein it was decided to defer it with directions to ask the party that in how many shipping bills they have mentioned the wrong EPCG authorization number i.e. 0530145805 dated 13.03.2008 and status of this authorization. The Committee took into account the submission of the party that they have mentioned the wrong EPCG authorization number in all shipping bills and submitted the EPCG authorization No. 0530145805 dated 13.03.2008 to CLA New Delhi for redemption. The Committee deliberated upon the case and decided to **defer** it with directions that CLA, New Delhi may examine the case and furnish their comments/report to EPCG Committee.
48.	M/s Mandava Cotton Mills Pvt. Ltd., A.P. 18/176/AM-17/P-5	0930003558 dated 18.10.2007	Extension of block-wise EOP.	The Committee noted that the party has fulfilled 90.89% EO (35.16% in first block & 55.73% during the second block period). The Committee took into account the submission of the party that they could not fulfil 50% EO during the 1st block of EOP due to the recession and fluctuation of rates on their products in the global market. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time

				period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2004-2009. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No.3/2015-20 dated 02.09.2015. **This has the approval of DG.**
49.	M/s Global Copper Pvt. Ltd., Vadodara. 01/36/218/10/AM-18/EPCG-I	3430001893 dated 23.02.2011	Extension of block-wise EOP and extension of EOP for 2 years.	The Committee noted that the party has fulfilled 6.64% EO within the original EOP. The Committee took into account the submission of the party that they could not fulfil the EO within original EOP due to delay in production activity, they have started the exports in 2013 after two years from the issuance of said authorization. Presently, they have export orders in hand are confident to fulfil the EO within extended EOP**.** The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.8.3 of HBP 2009-14; and b) extension of EOP for 2 years on payment of composition fees equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP 2009-14, as the party could not apply to RA within the prescribed time period. Third party exports if any shall be subject to conditions prescribed in Para 5.10 (d) of HBP 2015-20 read with Policy Circular No. 3/2015-20 dated 02.09.2015. **This has the approval of DG.**

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DGFT = Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy , HBP v1 = Handbook of Procedure Vol. I, EO = Export Obligation , EODC = Export Obligation Discharge Certificate , EOP = Export Obligation Period , EPCG = Export Promotion Capital Goods , RA = Regional Authority , BG = Bank Guarantee , FFE = Free Foreign Exchange , IEC = Importer - Exporter Code , DOR = Department of Revenue , IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership Certificate.
